



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No.156 Dispur, Friday, 26th April, 2013, 6th Baisakha, 1935 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 26th April, 2013

No. LGL.3/2010/44.— The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. VIII OF 2013

(Received the assent of the Governor on 22nd April, 2013)

THE ASSAM MOTOR VEHICLES TAXATION (AMENDMENT) ACT, 2013

AN ACT

further to amend the Assam Motor Vehicles Taxation Act, 1936.

Preamble

Whereas it is expedient further to amend the Assam Motor Vehicles Taxation Act, 1936, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam
Act IX
of 1936.

It is hereby enacted in the Sixty-fourth Year of the Republic of India as follows :-

Short title,
extent and
commencement

1. (1) This Act may be called the Assam Motor Vehicles Taxation (Amendment) Act, 2013.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force on such a date as the State Government may, by notification in the Official Gazette, appoint.

Amendment
of Schedule-I

2. In the principal Act, in Schedule-I, for the existing Article No.1 (c), save and except the Note appearing below the said Article, the following shall be substituted, namely :-

“Article No. 1 (C) : Annual Tax on Three Wheeler Transport (Commercial) Vehicle (Passenger and Goods Vehicle)

Sub Article	Description of Vehicle	Rate of Tax	Mode of Payment
(a)	(i) New Vehicle registered in the State of Assam for the first time and vehicle completing a period upto 3 years from the date of registration (3 Seater)	(i) Rs. 1800/-	Annually
	(ii) New Vehicle registered in the State of Assam for the first time and vehicle completing a period upto 3 years from the date of registration. (For vehicles of seating capacity from 4 to 7 Persons)	(ii) Rs. 3500/-	Annually
(b)	(1) For existing old vehicles under this category already registered in the State of Assam. (3 seater) :-		
	(i) Vehicles completing a period of above 3 years and upto 6 years from the date of registration.	(i) Rs. 1700/-	Annually
	(ii) Vehicles completing a period of above 6 years and upto 10 years from the date of registration.	(ii) Rs. 1600/-	Annually
	(2) For existing old vehicles under this category already registered in the State of Assam. (For vehicles seating capacity from 4 to 7 Persons) :-		
(i) Vehicles completing a period of above 3 years and upto 6 years from the date of registration.	(i) Rs. 3300/-	Annually	
(ii) Vehicles completing a period of above 6 years and upto 10 years from the date of registration.	(ii) Rs. 3200/-	Annually	

(c)	After expiry of 10 years from the date of registration of a vehicle and in case of renewal thereof depending upon the fitness and technical features etc.	Annual or quarterly tax as the case may be as per Schedule -II	Annual or Quarterly tax as the case may be.
(d)	A vehicle may pay 3 (three) years Annual Tax at a time as per Schedule -II after commencement of this Amendment Act on payment of which such vehicle would be entitled for periodic permit for three years and shall be exempted from payment of permit fees.	3 years annual tax as per Schedule-II	Optional

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MOHD. A. HAQUE,

Commissioner and Secretary to the Govt. of Assam,
Legislative Department, Dispur.

No. LGL.3/2010/44

which received the assent of the Government on 26/4/2013 and is published for general information.

(Received by the Registrar of Motor Vehicles on 26/4/2013)

THE ASSAM MOTOR VEHICLES TAXATION AMENDMENT ACT, 2013